Views invited for proposals on CSE

2904. SHRI A.K. SELVARAJ: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has sought the views of parties on five proposals with regard to Civil Services Examinations (CSE), if so, the details thereof;
 - (b) whether Government had convened all party meet in this regard; and
 - (c) if so, the deliberations made in the said all party meet?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) An all party meet was held on 23.11.2014 to discuss the issues concerning the Civil Services Examination (CSE). In the said meeting, it was decided to circulate a background note on the CSE to the floor leaders of all the parties in Lok Sabha and Rajya Sabha for seeking their valuable suggestions/inputs in this regard before taking a view on the concerns raised.

Reservation for handicapped in CSE

2905. SHRIMATI SASIKALA PUSHPA: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any reservation for handicapped in Civil Services Examinations (CSE);
 - (b) if so, the percentage of reservation; and
- (c) the number of handicapped persons not selected by UPSC after clearing the IAS exam., and the reasons of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) In accordance with the provisions of The Persons with Disabilities (Equal Opportunities, Protections of Rights and Full Participation) Act, 1995, there is three percent reservation for Persons with Disabilities of which one per cent each is reserved for persons suffering from (i) blindness or low vision, (ii) hearing impairment and (iii) locomotor disability or cerebral palsy in the Civil Services Examination unless specific exemption from reservation for handicapped candidates has been obtained by the concerned Cadre Controlling Authority (CCA) from Ministry of Social Justice and Empowerment.

(c) UPSC recommends only those candidates including those belonging to

Physically Handicapped (PH) category, for service allocation, who are selected by UPSC on the basis of final results of Civil Services Examination.

Time-bound redressal of citizen grievances

2906. SHRI D. RAJA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government intends to bring a legislation to ensure time-bound and effective & redressal of grievances of citizens related to non-delivery of entitled goods and services by the Government;
 - (b) if so, the proposed date for introducing of such a bill in Parliament; and
- if not, the reasons Government is not planning to bring a legislation to provide a framework for time-bound and effective redressal of citizens grievances?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The Government is committed to bringing in a legislation for ensuring effective redressal of grievances of citizens related to non-delivery of entitled goods and services by the Government. However, at this stage, no realistic time frame can be indicated for introduction of such a Bill in the Parliament.

LTC 80 for non-entitled Government servants

2907. SHRIMATI BIMLA KASHYAP SOOD: Will the PRIME MINISTER be pleased to state:

- (a) whether travel by air under LTC 80 fare is allowed to non-entitled Government Servants in certain sectors:
- (b) if so, whether they are permitted to travel by air from their headquarters, if not, the reasons therefor;
- (c) whether split journey from headquarters to Kolkata, Chennai, or Bhubaneswar by train in entitled class and thereafter by air in economy class from Air India burden more on the exchequer than the direct flight through flexi fare from Air India; and
- (d) whether Government proposes to allow such employees to travel by air from headquarters in economy class on flexi fare by Air India?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir.